

ITEM NO.1501

COURT NO.14

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 17253/2017

(Arising out of impugned final judgment and order dated 27-01-2017
in WA No. 55/2016 passed by the High Court of Manipur at Imphal)

DR. Y. IBEHAIBI DEVI (D) BY LRS. & ORS.

Petitioner(s)

VERSUS

STATE OF MANIPUR REPRESENTED BY THE
COMMISSIONER (HIGHER AND TECHNICAL EDUCATION)
GOVERNMENT OF & ANR.

Respondent(s)

([HEARD BY : HON'BLE VINEET SARAN AND HON'BLE ANIRUDDHA BOSE, JJ.]
IA No. 25071/2018 - FOR INTERVENTION/IMPLEADMENT)

Date : 31-03-2022 This matter were called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Atul Kumar, AOR

For Respondent(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Ms. Anupama Ngangom, Adv.
Mr. Karun Sharma, Adv.

Mr. Ashutosh Dubey, AOR

Hon'ble Mr. Justice Aniruddha Bose pronounced the
reportable judgment of the Bench comprising Hon'ble Mr. Justice
Vineet Saran and His Lordship.

Leave granted.

The appellants before us are eight retired Assistant
Professors and a College Librarian, also superannuated, from the
State of Manipur. All of them had superannuated between 28th
February 2006 and 31st July 2008. Subsequent to filing of the
Petition for Special Leave to Appeal, eleven teaching staffs from

different colleges in the same State have taken out an application for impleadment as petitioners. They are allowed to intervene in this appeal.

The appeal is allowed in terms of signed reportable judgment.

All the pending applications stand disposed of.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)